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KERALA STATE POLLUTION CONTROL BOARD

കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്
DISTRICT OFFICE, SREENIVASA IYER ROAD, KOTTAYAM - 1



ജില്ലാ ഓഫീസ്, ശ്രീനിവാസ അയ്യർ റോഡ്, കോട്ടയം.

In reply please refer to:-PCB/KTM/CO/4583/2017

Despatched
On 3.4.19

- Ref:
1. Integrated Consent to Establish No.PCB/KTM/ICE/1116/2016 issued dated 03.10.2016
 2. Integrated Consent to Operate No.PCB/KTM/ICO/4856/2017 dated 20.12.2017
 3. Complaints against the unit received in this office.
 4. Report submitted by Vigilance and Surprise Squad of the Board on 26.02.2019.
 5. Inspection and monitoring conducted by Board officials on 19.03.2019.

SHOW CAUSE NOTICE

WHEREAS M/s. Palackal Timbers, Cheruvandoor, Kottayam (hereinafter referred to as the unit) operates its unit at Peroor Village, Kottayam Taluk, Kottayam District, comes under the purview of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 is bound to comply with the standards and norms laid down there under and the conditions of the consent issued there under;

WHEREAS the unit comes under the purview of the Environment (Protection) Act, 1986 and is bound to comply with the standards prescribed in the Environment (Protection) Rules;

WHEREAS the Government of Kerala have constituted the Kerala State Pollution Control Board (hereinafter referred as the Board) as per section 4 of the Water (Prevention & Control of Pollution) Act, 1974;

WHEREAS there are complaints regarding the pollution problems due to the functioning of the plywood manufacturing unit and due to the unauthorised discharge of waste oil into the nearby areas;

WHEREAS during complaint enquiry no adequate set back were seen provided to the 3 sides of the unit;

WHEREAS as per the norms for establishing a plywood manufacturing unit there shall be a minimum distance of 50 m from the nearest residential building and 25m set back on all sides;

WHEREAS the conditions as per the consent to establish were seen not complied with;

WHEREAS during the inspection conducted on 01.01.2019 by the Vigilance and Surprise Squad, residential buildings are found located within 50m from the unit location and have no adequate set back;

WHEREAS on scrutinising the application and other accompaniments the documents submitted in connection with the lease agreement were found false, thereby misleading the Board;

WHEREAS you were directed to submit the original documents (lease agreement) corresponding to actual land owners, located in the east, west and northern direction of the unit;

WHEREAS during the sound monitoring conducted by board officials on 19.03.2019 the sound level exceeds the limit prescribed by the Board;

NOW THEREFORE, you are hereby directed to show cause if any, within 10 days of receipt of this notice as to why legal proceedings against you for violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 shall not be initiated against you.

Dated this the 1st day of April 2019.

For and on behalf of the
KERALA STATE POLLUTION CONTROL BOARD


ENVIRONMENTAL ENGINEER.

To
Sri. Shammy A Sahib,
Palackal House,
Ettumanoor P.O.,
Cheruvandoor,
Kottayam-686631.

Copy to:-

The Secretary,
Ettumanoor Municipality

o/c